

**THE MINISTER OF STATE IN
THE MINISTRY OF RAILWAYS
(SHRI SHEO NARAIN):** (a)

Class III .. About 800

Class IV About 300

(b) and (c). The Class III appointments made irregularly can be regularised only if the candidates appear before the Railway Service Commissions and are selected. Some cases where regularisation was made incorrectly by the Railways are under investigation.

The Class IV appointees have been included in the list of substitutes/casual labour and will be eligible for regularisation in their turn after screening by a Screening Committee.

**Memorandum containing allegations
against Sandur Manganese and Iron
Ore Ltd.**

373. SHRI MUKHTIAR SINGH
MALIK:

DR. SAROJINI MAHISHI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received any memorandum containing serious allegations of irregularities, misappropriation and mal-administration in the Sandur Manganese and Iron Ore Ltd., Sandur (Karnataka State);

(b) if so, whether any action has since been taken by the Government of India; and

(c) if so, what are the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir.

(b) and (c) An inspection under section 209A of the Companies Act, 1956 was ordered to verify the allegations contained in the memorandum.

This inspection has recently been completed and necessary action will be taken after examination of the Inspection Report.

**Complaints against Directors and
Secretary of M/s. Bata Shoe
Company**

374. SHRI MUKHTIAR SINGH
MALIK:

DR. SAROJINI MAHISHI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the progress so far made in regard to the complaints which were filed against the Directors and Secretary of M/s. Bata Shoe Company Ltd., Calcutta, by the Registrar of Companies, Calcutta, regarding violation of Provident Fund Rules;

(b) what are the names of the persons involved in these cases; and

(c) steps proposed to be taken by Government to expedite the cases?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) The Honourable High Court of Calcutta has delivered its judgement in a criminal revision petition filed before it and has quashed the proceedings pending before the Magistrate's Court in respect of 12 Complaints relating to deposit of Provident Fund dues filed against the Directors and Officers of M/s. Bata Shoe Company Limited.

(b) The names of the persons involved are:

- (1) Shri P. K. Nanda
- (2) Shri P. Z. Baldik
- (3) Shri A. M. Banerjee
- (4) Shri J. N. Bek
- (5) Shri S. N. Bose
- (6) Shri K. K. Dutt
- (7) Shri J. S. Gopal